

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 603
IB-463/ND/2022

IN THE MATTER OF:

Mr. Ashok Chand Srivastava and Ors.

...PETITIONER

Vs.

M/s. Three C Properties Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor
For the Respondent/Corporate Debtor

:Mr. Kumar Mihir, Advocate.
:Mr. Raj Kamal, Mr. Aseem Atwal,
Mr. Anurag Chandra and Ms. Stuti,
Advocates.

For the Applicants/Intervenors

:Mr. Sudhir K Makkar, Sr. Advocate,
Mr. Shashwat Tripathi, Mr. Kushal
Bansal, Ms. Ridhima Verma and Ms.
Madhu Ayachit, Advocates.

ORDER

IA/3962/2022

The intervenor's arguments on the point of admissibility of intervention application is being heard in IA/3816/2022, therefore IA/3962/2022 in IB-463/ND/2022 is posted to 14.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— Sel —

(P.S.N Prasad)
Member (J)